

**Central Administrative Tribunal
Madras Bench**

OA/310/00028/2018

Dated Tuesday the 16th day of January Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

Mrs.K.Chitra,
W/o K.Jayabalani,
1-C, Haritha Flats, 1st Floor,
Chrompet,
Chennai 600 040. .. Applicant

By Advocate M/s. **J.D.Srikanth Varma**

Vs.

1. The Chairman,
Railway Board,
No.1, Hospital Road,
Moti Bagh, New Delhi.
2. The Chief Personnel Officer,
Headquarters Office,
Personnel Branch,
Southern Railway,
Chennai 600003.
3. The Senior Divisional Personnel Manager,
Southern Railway, DRMS Office,
Personnel Branch
Chennai 600003. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

The applicant has filed this OA seeking the following relief:-

“to direct the respondents to sanction two advanced increment to the applicant who had obtained PG Diploma in Personnel Management and Industrial Relation and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice .”

2. Heard. Learned counsel for the applicant submits that the applicant is working as Senior Stenographer under the respondents. She obtained Post Graduate Diploma in Personnel Management and Industrial Relations from the Annamalai University in the year 1995 and is accordingly, entitled to two advanced increments as per the Board's letter dated 12.9.1997, it is claimed.
3. It is further submitted that the representations dated 17.8.2016 and 23.2.2017 made by the applicant against the impugned order regarding grant of two advanced increments remained unanswered. The applicant would be satisfied if the respondents are directed to consider the same and pass appropriate orders within a time limit to be stipulated by this Tribunal.
4. Keeping in view the limited relief sought, I deem it appropriate to direct the competent authority to consider the representations of the applicant dated 17.8.2016 and 23.2.2017 and pass a speaking order in accordance with law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

(R.Ramanujam)
Member(A)
16.01.2018

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